

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 2278 of 2020

With

B. A. No. 2340 of 2020

Raj Kumar Mahto @ Raju Mahto Petitioner
(in B.A. No. 2278 of 2020)

Keshav Chandra Mahto Petitioner
(in B.A. No. 2340 of 2020)

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Sanjay Kumar, Advocate

For the Opposite Party : A.P.P.

4/07.07.2020 Heard the parties.

Petitioners are accused in connection with Sonahatu (Rahe) P.S.
Case No. 55 of 2019.

It has been alleged that the brother of the informant was found murdered and suspicion was cast upon the petitioner. The confessional statement of the petitioner Raj Kumar Mahto is recorded at paragraph 71 of the case diary, while the statement of Keshav Chandra Mahto who is the petitioner in B.A. No. 2340 of 2020 is recorded at paragraph 72 of the case diary.

The Viscera report reveals that no poisonous substance was detected. In the post mortem report also no external injury was found on the person of the deceased. In the re-statement of the informant, she has stated that the deceased was taken away by the petitioners. In fact in the confessional statement of the petitioners, it appears that the reason for the murder has been assigned to the deceased having developed an illicit relationship with the wife of the petitioner - Raj Kumar Mahto. Thus there appears to be only circumstantial evidence, so far as petitioners are concerned. However, such evidence has not been supported by medical evidence.

Regard being had to the above, the petitioners above named are directed to be released on bail on furnishing bail bond of Rs. 10,000/-

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(Ten Thousand) each with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate, Ranchi in connection with Sonahatu (Rahe) P.S. Case No. 55 of 2019.

(Rongon Mukhopadhyay, J)

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